

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...

ORIGINAL APPLICATION NO.063/01439/2017

Chandigarh, this the 7th day of December, 2017

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CORAM:HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)

Sumit Mehra S/o Sh. Swaroop Chand Mehra, age 38 years, working as Post Graduate Teacher (Physics) at K.V. Kaylong, Lahul Spiti (H.P.)

....Applicant

(Present: Mr. D.R. Sharma, Advocate)

VERSUS

1. The Commissioner, Kendriya Vidyalaya Sangathan 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi.
2. The Asstt. Commissioner (Establishment), 2/3 KVS Headquarters, New Delhi.
3. Shri Shubh Karan, Post Graduate Teacher (PGT), Physics at KV-Yol Cantt, Distt. Kangra.

....Respondents

ORDER (Oral)

JUSTICE M.S. SULLAR, MEMBER (J)

1. The main grievance of learned counsel, at this stage, is that although the applicant moved representations dated 07.10.2017 (Annexure A-8) and dated 03.11.2017 (Annexure A-9), for redressal of his grievances, but no decision has yet been taken thereon, by the Competent Authority.

2. Having heard learned counsel for the applicant, having gone through the record with his valuable assistance and without expressing any opinion on merits, lest it may prejudice the case of the either party, during the course of fresh consideration, the Original Application (O.A.) is disposed of with a direction to the Commissioner, Kendriya Vidyalaya Sangathan (Respondent No. 1) to sympathetically consider and decide the indicated

representations, by passing a speaking/reasoned order and in accordance with law, within a period of two months from the date of receipt of a certified copy of this order.

Dasti.

**(JUSTICE M.S. SULLAR)
MEMBER (J)**

Dated: 07.12.2017

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